

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 1**

**IA 1379/2024 In C.P. (IB)/2731(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:      **PUNJAB NATIONAL BANK V/s SAB**  
**GLOBAL ENTERTAINMENT MEDIA**  
**PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

---

**ORDER**

**IA No. 1379/2024 –**

1. Mr. Agam H. Maloo, Advocate appeared for the Liquidator.
2. The present application is filed by the Liquidator under Rule 11 of the NCLT Rules, 2016 to take on record 4<sup>th</sup> quarterly progress report.
3. Accordingly, it is taken on record.
4. In view of above, **IA No. 1379/2024 is allowed and disposed of.**

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna